

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 220/TL/2026

Subject : Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to South Kalamb Power Transmission Limited.

Petitioner : South Kalamb Power Transmission Limited (SKPTL)

Respondent : Central Transmission Utility of India Limited & Ors.

Petition No. 236/AT/2026

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by South Kalamb Power Transmission Limited.

Petitioner : South Kalamb Power Transmission Limited (SKPTL)

Respondent : Central Transmission Utility of India Limited & Anr.

Date of Hearing : **25.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Naresh Desai, SKPTL
Shri Aniruddha Khopde, PFCCL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions have been filed for the grant of a transmission licence to establish "Network Expansion Scheme for drawal of power at South Kalamb S/s" ('the Project') and for the adoption of transmission charges in respect of the Project discovered pursuant to the tariff-based competitive bidding process. He submitted that the Petitioner has already complied with all the requirements specified under the Transmission Licence Regulations and has also filed the compliance affidavit dated 13.4.2026 in terms thereof. He further submitted that CTUIL, *vide* letter dated 17.4.2026, has also recommended the grant of transmission licence to the Petitioner.



2. Considering the submissions made by the representative of the Petitioner, the Commission directed as under:

a. Admit and issue notice to the Respondents.

b. The Respondents to file their respective replies, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

3. The Petitions will be listed for hearing on **23.6.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)